



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.61/2975/2020

This the 02nd day of November, 2020

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Sh. Manzoor Hussain, S/o Ghulam Hussain R/o
Gurdhan Pain, P.O. Talwal, Tehsil and District Rajouri.

...Applicant

(Mr. Navneet Dubey)

Versus

1. State of J&K, Commissioner-cum-Secretary, Co-Operative Societies Department, Govt. Of J&K, New Civil Secretariat, Jammu/Srinagar.
2. Registrar Co-operative Societies Department Govt. Of J&K.
3. Additional Registrar, Co-Operative Societies Department, Govt. Of Jammu & Kashmir, Bantalab, Jammu.
4. Deputy Registrar, Co-Operatives Societies of Rajouri, Govt. Of Jammu and Kashmir.

...Respondents

(Mr. Amit Gupta, Additional Advocate General)



O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

It is submitted by the learned counsel for the applicants as well as Mr. Amit Gupta, learned A.A.G. for respondents that the case pertains to Co-operative Society. As such, this Tribunal has no jurisdiction to hear the case. Contention of both the learned counsel for the applicants and learned A.A.G. has force and has to be accepted. Co-operative Society has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985 and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Co-operative Society under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Co-operative Society.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA



No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench and copy of Order has been placed on record.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 29.11.2020.

(Anand Mathur)
Member (A)
“Arun”

(Rakesh Sagar Jain)
Member (J)